

Shri Karmarkar: I am afraid I could not give a speculative reply.

Shri K. G. Deshmukh: May I know, Sir whether the cotton which was exported was not wanted by the mills in India?

Shri Karmarkar: Well, Sir, a large part of it was such cotton as could not be spinnable here. I understand a small portion of it could be spinnable, but in view of the cotton surplus we permitted that to go.

Shri K. G. Deshmukh: What is the staple of this cotton which is exported?

Shri Karmarkar: I think a large part of it is very short-staple, and a portion of it, about 50,000 bales, is 11/16" staple.

BONUS TO TEXTILE WORKERS

*1046. **Pandit Munishwar Datt Upadhyay:** Will the Minister of Labour be pleased to state what was the rate of bonus given to the textile workers of Ahmedabad for the years 1950 and 1949?

The Minister of Labour (Shri V. V. Giri): One-sixth of the annual basic wages earned by workers.

Pandit Munishwar Datt Upadhyay: May I know, Sir, if any of the mills were exceptions to this rate of bonus?

Shri V. V. Giri: There were some exceptions.

Pandit Munishwar Datt Upadhyay: What rate did they give?

Shri V. V. Giri: I think that matter is still pending.

Pandit Munishwar Datt Upadhyay: What was the rate in 1951, Sir?

Shri V. V. Giri: I want notice. The hon. Member asked for 1949 and 1950 only.

Dr. P. S. Deshmukh: Has the hon. Minister seen the profits made by the textile industry and is there any intention to ask them to increase the bonuses to be given to labour?

Shri V. V. Giri: The matter was referred by the parties to the Appellate Tribunal. They have decided the matter.

श्री गणपति राम : क्या माननीय मंत्री महोदय बतला सकते हैं कि बनारस काटन मिल में भी बोनस सिस्टम चालू है और यदि है तो वह किस परिमाण में है ?

Mr. Speaker: Order, order. The question relates to the Ahmedabad textile workers.

D.V.C. (CHIEF INFORMATION OFFICER)

*1047. **Shri A. C. Guha:** Will the Minister of Planning and River Valley Schemes be pleased to state:

(a) whether there is a Chief Information Officer for the D.V.C.; and

(b) if so—

(i) what are his functions and duties;

(ii) what are his emoluments;

(iii) what are the terms of his appointment; and

(iv) whether his appointment has been approved by Government?

The Minister of Finance (Shri C. D. Deshmukh): (a) Yes, Sir.

(b) (i) to (iii). A statement giving the information is laid on the Table of the House. [See Appendix V, annexure No. 42].

(b) (iv). Under Section 6 (3) of the D.V.C. Act, the Corporation is competent to appoint its Chief Information Officer. The approval of the Government of India is not necessary.

Shri A. C. Guha: From the statement, Sir, I find that the emoluments of this officer would amount to Rs. 1975 per month. Is it not within the contemplation of Government that posts carrying such a high salary should come within the purview of Government's approval?

Mr. Speaker: Order, order. He is making a suggestion for action.

Shri A. C. Guha: Is there any Selection Committee appointed for making this appointment?

Shri C. D. Deshmukh: There is another question, Sir, about Selection Committee. Presumably, the appointment was referred to the appropriate Selection Committee. But I have no information in regard to this particular appointment.

Shri A. C. Guha: From the statement I find, that one of his functions is to collect and study literature on river valley and allied activities from other countries also. May I know, Sir, if the present incumbent has any technical knowledge on these matters, or whether it was also considered that this knowledge was necessary for it?

Shri C. D. Deshmukh: I think, Sir, the function of the Publicity Officer is to study even technical literature and to transmute it, so to speak, for the use of the ordinary citizen.

Shri Damodara Menon: Is it the intention of Government to encourage the appointment of separate Information Officers for each of these river valley schemes?

Shri C. D. Deshmukh: That question does not arise, Sir, because, as was pointed out in the reply, the Corporation is competent to make an appointment or to decide whether to make an appointment or not under the section I have quoted.

Shri A. C. Guha: At present, is there any suggestion that such posts should come for the Government's approval?

Mr. Speaker: That is the same thing again.

Shri A. C. Guha: This was several times mentioned and the Minister in charge, gave an assurance that they would revise these rules.

Mr. Speaker: Then he may refer to the assurance. Was any assurance given?

Shri C. D. Deshmukh: Well, I do not know about an assurance. Reference might have been made to certain things under consideration. I do not know whether the hon. Member refers to the appointment of Publicity Officers or to appointments carrying a high rate of pay. At one time there was an idea that appointments carrying a pay above a certain limit might be referred for approval of Government. No decision has yet been taken.

D.V.C. (SELECTION COMMITTEE)

*1048. **Shri A. C. Guha:** Will the Minister of Planning and River Valley Schemes be pleased to state:

(a) whether there is any Selection Committee of the D.V.C.; and

(b) if so—

(i) who are its members;

(ii) how often it has met during the last 3 years;

(iii) who has formed the committee; and

(iv) what is the minimum pay of the posts which are referred to the Selection Committee?

The Minister of Finance (Shri C. D. Deshmukh): (a) Yes, Sir.

(b) (i) For officers posts

Both the Members of the Corporation, the Director of Personnel and the Head of the Department concerned.

All appointments are approved by the Chairman also.

For Subordinate Technical posts

Dr. B. C. Guha, Member, D.V.C., the Director and Deputy Director of Personnel and the Head of the Department concerned.

For Subordinate Non-technical posts

Mr. P. P. Varma, Member, D.V.C., the Director and Deputy Director of Personnel and the Head of the Department concerned.

Outside experts such as the Head of the Power Wing of the Central Water and Power Commission, Coal Commissioner, Chief Mining Engineer and General Manager, Calcutta Electricity Corporation are also invited to help the Selection Committee when necessary.

(ii) 1949—102 times

1950—128 times.

1951—151 times.

(iii) The Committees have been formed by the Corporation.

(iv) Reference to the Selection Committee is not made on the basis of pay of posts.

All appointments except those corresponding to Class IV servants of the Government of India are referred to the Committee. In addition the following classes of personnel, who are appointed after a trial test are not required to appear before the Selection Committee:—

Typists, Steno-typists, Stenographers, Draftsmen, Tracers, Technicians, Transport Drivers, etc.

Director of Personnel has been authorised to select them after test.

Shri A. C. Guha: From the answer given it appears that the Selection Committee practically consists of the Members of the Corporation and the Director of Personnel. Have the Government any idea of referring such appointments to the Public Service Commission?

Shri C. D. Deshmukh: No, Sir. The law invests the Corporation with the necessary powers.

Shri A. C. Guha: May I draw the attention of the hon. Minister to the fact that in certain recent legislations